COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

APPEAL NO. 62 OF 2015 & IA NO. 87 OF 2015
APPEAL NO. 63 OF 2015 & IA NO. 88 OF 2015
Appeal No. 68 of 2015 & IA NO. 103 &104 OF 2015

Dated: 31st March, 2015

Present: **Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson**
Hon'ble Mr. Rakesh Nath, Technical Member

APPEAL NO. 62 OF 2015 & IA NO. 87 OF 2015
APPEAL NO. 63 OF 2015 &IA NO. 88 OF 2015

In the matter of:-

Tamil Nadu Electricity Consumers Association **…Appellant(s)**
Versus
Tamilnadu Electricity Regulatory Commission & Anr. **…Respondent(s)**

Counsel for the Appellant(s) : Mr. H.L. Raja
Mr. S. Santanam Swaminadhan
Mr. Arun Ambumani

Counsel for the Respondent(s) : Mr. G. Umapathay
Mr. S. Vallingagam for R-1

Mr. T. Mohan for R.2

Appeal No. 68 of 2015 &
IA NO. 103 &104 OF 2015

In the matter of:

Indus Tower Ltd. **…Appellant(s)**
Versus
Tamil Nadu Generation & Distribution Corporation Ltd. & Anr.
…Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Counsel for the Respondent(s) : Mr. G. Umapathay
Mr. S. Vallingagam for R-1

Mr. T. Mohan for R.2

ORDER

Learned counsel for the Respondents seek four weeks time to file reply. They may file the same on or before 28.04.2015 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 05.05.2015 after serving copy on the other side.

List these matters on ***11.05.2015.***

(Rakesh Nath)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

Ts/dk